



## The Industrial Disputes (Andhra Pradesh Amendment) Act, 2011

Act 5 of 2011

**Keyword(s):**  
**Industrial Disputes, SEZ**

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**No. 5] HYDERABAD, FRIDAY, FEBRUARY 4, 2011.**

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**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Andhra Pradesh Legislature, which was reserved by the Governor on the 27th April, 2010 for the consideration and assent of the President received the assent of the President on the 17th January, 2011 and the said assent is hereby first published on the 4th February, 2011 in the Andhra Pradesh Gazette for general information:-

**ACT No. 5 OF 2011.**

**AN ACT FURTHER TO AMEND THE INDUSTRIAL DISPUTES  
ACT, 1947 IN ITS APPLICATION TO THE STATE OF  
ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty second Year of the Republic of India as follows:-

[1]

A. 306-1

**Short  
title  
and  
commen-  
cement.**

1. (1) This Act may be called the Industrial Disputes (Andhra Pradesh Amendment) Act, 2011.

(2) It shall come into force on such date as the State Government may by notification, appoint.

**Amend-  
ment of  
Section 2.  
Central  
Act 14 of  
1947.**

2. In the Industrial Disputes Act, 1947 in its application to the State of Andhra Pradesh, in Section 2, in clause (n), to sub-clause (vi), after the proviso, the following further proviso shall be added, namely:—

“Provided further that in respect of the services of 100% Export Oriented Units and units located in Export Processing Zones / Special Economic Zones included in the First Schedule, the period so specified shall not, in the first instance, exceed three years but may, by a like notification, be extended, from time to time, by any period not exceeding three years, at any one time, if in the opinion of the appropriate Government, public emergency or public interest requires, such extension.

**A. SHANKARNARAYANA,**  
Secretary to Government,  
Legislative Affairs & Justice,  
Law Department.